

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 45/2010

Date of Order: 25.03.2011

CORAM:

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER

Prakash Chandra Bothra S/o Shri Chintamani Dass, aged about 58 years, b/c Oswal, R/o 208, Dhani Bazar, District Barmer.

Office Address: HO Churu (Postal Dept.) Dist. Churu, employed on the post of SPM.

...Applicant.
Mr. S.P. Singh, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur – 302 007.
3. The Director, Post Master General, Western Region, Jodhpur – 342001.
4. Superintendent of Post Offices, Barmer Division, Barmer – 344001.

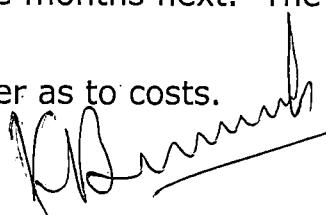
... Respondents.
Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

ORDER
(Per Dr. K.B. Suresh, Judicial Member)

Heard learned counsels for both the parties. The applicant seeks Travelling Allowance (T.A.) on transfer, which apparently is in public interest, which is denied to him. After discussing the matter at bar in full, I feel it appropriate that the interest of justice would be met by directing the respondents to pay the T.A. in



question, which cannot be of too much quantum as the distance between the two places, is said to be approximately 105 Kms only. The respondents are directed to make the payment of T.A. claim in question to the applicant within three months next. The Original Application is, thus, allowed. No order as to costs.


(DR. K.B. SURESH)
JUDICIAL MEMBER

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